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SLP(C)No. 12789 OF 2001

ITEM No.66

Court No. 1

SECTION XII  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.12789/2001

(From the judgement and order dated 30/11/2000 in RCMP 29/99  
of The HIGH COURT OF MADRAS)

GANDHIMATI & ORS

Petitioner (s)

VERSUS

MOHAN

Respondent (s)

(With appln(s). for permission to submit additional document(s),  
exemption from filing O.T., impleading party, prayer for interim  
relief and office report)

Date : 21/07/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. M.A. Krishna Moorthy,Adv.

For Respondent (s)Mr. S. Nanda Kumar, Adv.

Mr. Vijayan, Adv.  
Mr. Jitendra Shankar, Adv.  
Mr. Rakesh K. Sharma,Adv.

Mr. M. Yogesh Kanna, Adv.  
Mr. Anuj Srivastava, Adv.  
Mr. V.N. Raghupathy,Adv.

...2/-

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel for the landlord stated that the landlord is willing to pay a total sum of Rs. 2 lacs to the petitioners and in that case they shall have no right of re-entry in the premises. Learned counsel appearing for the petitioner-tenants have accepted this offer.

It is agreed that the respondent-landlord shall pay a sum of Rs.1,50,000/- within a period of eight weeks to the petitioner-tenants and further the petitioners shall also be entitled to withdraw a sum of Rs.50,000/-, which is lying with the Sub-Treasury, Cuddalore. It is also agreed that in the event of payment of aforesaid amount the petitioners shall have no right to claim entry in the premises.

The petition stands decided in the aforesaid terms.

No orders on application for impleadment.

(Alka Dudeja) (Suraj Parkash)  
Court Master Court Master